

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**Company Appeal (AT) (Insolvency) No. 818 of 2020**

**IN THE MATTER OF:**

**Damodar Muddukrishna  
Versus**

**...Appellant**

**Cygilant (India) Research & Development Pvt. Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Mr. M.V. Mukunda, Advocate.**

**For Respondent: Mr. Yugang Goel and Mr. Varun Khanna, Advocates.**

**O R D E R**  
**(Virtual Mode)**

**28.01.2021** When the case was called out Proxy Counsel for the Appellant submits that Learned Counsel for the Appellant is some difficulty. He prays one-week time to file Rejoinder to the Reply filed on behalf of the Respondent. Prayer is allowed.

In terms of the Order dated 17.12.2020 both Parties are directed to comply the Order.

List the Appeal 'For Admission (After Notice)' on **10<sup>th</sup> February, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**